

13.12 hrs.

**RE. ARREST OF DEMONSTRATORS
AT CHANDIGARH**

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, the authorities of the Union Territory of Chandigarh are taking an unwarranted step of arresting, without any valid reason, peaceful demonstrators agitating against price rise and unemployment in order to draw the attention of the Government of Punjab and its Assembly. Yesterday, about 400 such demonstrators, belonging to my party, agitating against rising prices and unemployment, were arrested near Sector 22 on the pretext that the *on masse* crossing of the road on the base of the Capital complex was prohibited. The Union Territory authorities have hung a huge sign-board declaring that procession on this point is prohibited. I cannot understand, when people agitate against their own State Government on people's issues, why the Central Government should come in between and take recourse to repressive methods. Will you please direct the Home Minister to assure this House that this will not be repeated again, and also to make a statement on this?

13 13 hrs.

ANDHRA PRADESH BUDGET, 1973-74—GENERAL DISCUSSION, *DEMANDS FOR GRANTS ON ACCOUNT, 1973-74, AND SUPPLEMENTARY *DEMANDS FOR GRANTS 1972-73

MR. SPEAKER: The House will now take up the General Discussion on the Budget for the State of Andhra Pradesh for the year 1973-74. The time fixed is three hours.

SHRI P. VENKATASUBBALAH (Nandyal): The time of three hours

allowed for this discussion is not sufficient, Sir. I request that it may please be extended.

DEMAND NO. I—LAND REVENUE

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 2,14,80,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Andhra Pradesh, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Land Revenue'."

DEMAND NO II—EXCISE DEPARTMENT

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 98,56,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Andhra Pradesh, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Excise Department'."

DEMAND NO III—TAXES ON VEHICLES

MR. SPEAKER: Motion moved.

"That a sum not exceeding Rs. 12,97,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Andhra Pradesh, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Taxes on vehicles'."

DEMAND NO IV—SALES TAX ADMINISTRATION

MR. SPEAKER: Motion moved:

"That a sum net exceeding Rs. 55,95,000 be granted to the

*Moved with the recommendation of the President.